
(2021) 08 SEBI CK 0170

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 708, 809, 810 Of 2021, Appeal No. 420, 486 Of 2020

Vedanta Limited & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 24-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0170

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pawan Sharma, Rishabh Sharma, Sandeep Budhiraja, Manish Chhangani, Ravishekhar Pandey, Shyam Mehta, Sumit Agrawal, Amit Agrawal, Sharad Bansal, Naman Khatwani, Radhika Yadav, Shivali Shah, Manish Chhangani, Ravishekhar Pandey

Judgement

1. Since these appeals are taken up, the urgency applications filed by the appellants are disposed of.
2. Three weeks time is allowed to the appellant to file a rejoinder. List on October 5, 2021. Interim order granted in Appeal no. 486 of 2021 is extended till further orders.
3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.